

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

OA No.3596/2017

This the 12<sup>th</sup> day of October, 2017

**Hon'ble Shri Justice Permod Kohli, Chairman**  
**Hon'ble Shri K N Shrivastava, Member(A)**

Kavita (Appointment), C,  
Aged about 29 years,  
D/o Sh. Baljeet Singh,  
R/o H.NO. 325, VPO Mitrao,  
Najafgarh, New Delhi. ... Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Govt. of NCT of Delhi,  
Through its Chief Secretary,  
Delhi Secretariat, IP Estate, Delhi.
2. Delhi Subordinate Services Selection Board,  
Through its Chairman,  
FC-18, Karkardooma, Institutional Area,  
Delhi-110092.
3. The Director,  
Directorate of Education,  
Govt. of NCT of Delhi,  
Old Secretariat, Delhi. ... Respondents

(By Advocate: Shri N.K. Singh for Ms. Avnish Ahlawat)

**Order (Oral)**

**Justice Permod Kohli:**

The applicant applied for the post of TGT (Domestic Science) under Post Code 165/2012 as well as for other posts in response to the advertisement notice issued by the

respondents. The applicant belongs to the OBC category. A Roll No.58000196 was issued to her. She appeared in the written test held on 28.12.2014. On declaration of the result, the applicant was declared successful. She was called for document verification on or before 04.07.2017, vide communication dated 19.06.2017. It is stated that the applicant got her documents verified on 27.06.2017. However, vide the impugned rejection notice No.179, the candidature of the applicant has been rejected on the ground that she did not appear for verification of documents after giving sufficient opportunities. It is this order which is under challenge in the present OA. It is alleged by the applicant that she appeared for documents verification on 27.06.2017 and her documents were duly verified. However, the record of the verification is not available. The applicant has made representations dated 11.09.2017 (Annexure A-6) and 18.09.2017 (Annexure A-8). Shri M.K. Bhardwaj, learned counsel appearing for the applicant submits that the applicant would be satisfied if the respondents are directed to decide her representations.

2. In view of above, this OA is disposed of at the admission stage without commenting on the merits of the controversy with a direction to the respondents to take

decision on the representations of the applicant by passing a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order.

**( K N Shrivastava )**  
**Member(A)**

**(Justice Permod Kohli )**  
**Chairman**

/vb/